

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 106/MP/2026

Subject : Petition under Section 62 and 79 (1) (a) of Electricity Act, 2003, read with Chapter-III of the CERC (Conduct of Business) Regulations, 2023 and Regulation 9 read with Chapter-9 of the CERC (Terms and Conditions of Tariff) Regulations, 2024 for approval of input price of coal supplied from Talaipalli mine for the period 1.4.2024 to 31.3.2029.

Petitioner : NTPC Mining Limited

Respondent(s) : MPPMCL and 5 others

Date of hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Abhishek Nangia, Advocate, NTPC
Shri Kunal Veer Chopra, Advocate, NTPC
Shri Aditya Singh, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the reply filed by the Respondent, MSEDCL, had been received recently and, therefore, sought time to file its rejoinder. The learned counsel further prayed for liberty to place certain additional information on record. The learned counsel for the Respondent, CSPDCL, sought time to file its reply in the matter.

2. The Commission, after hearing the learned counsel for the parties, directed as under:

- (a) The Petitioner to file additional information, if any, on or before **7.8.2026**, after serving a copy on the Respondents.
- (b) The Respondents to file their respective replies by **27.8.2026**, after serving a copy on the Petitioner, who may, thereafter, file a rejoinder, if any, till **17.9.2026**.



3. The Petition shall be listed for hearing on **24.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

